

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

\* \* \*

Date of Order : 13.7.95.

RF 2/95 (OA 142/93)

Pooran Mal Meena V/s Union of India & Ors.

**CORAM:**

HON'BLE MR. GOFAL KRISHNA, VICE CHAIFFMAN.

HON'BLE MR. N.K. VERMA, MEMBER (A).

For the Applicant ... Mr. Pyare Lal  
For Respondent No.4 ... Mr. S C Mittal.

**O R D E R**

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Applicant Pooran Mal Meena has filed this Review Petition u/s 22(f) of the Administrative Tribunals Act, 1985, read with Rule 17 of the Central Administrative Tribunal (Procedure) Rules, 1987, praying for a review of the decision of a Division Bench of this Tribunal rendered in OA 142/93 on 25.1.95.

2. We have heard the learned counsel for the petitioner and the learned counsel for respondent No.4. The main ground on which this petition is based is that persons possessing the same qualifications from the same Institute, as that of the applicant, are working as Lower Division Clerks (LDC) since 1981, whereas the petitioner has been denied the post of LDC and as such he has been subjected to arbitrary discrimination. A review lies if there is any patent error or if any new or important evidence is discovered which after exercising due diligence could not be available to the petitioner upto the time of final hearing of the application. The ground urged in this petition for review does not fall within the purview of Order XLVII Rule 1 of the Code of Civil Procedure.

3. This Review Petition, therefore, fails and it is hereby dismissed.

(N.K. VERMA)

MEMBER (A)

Chikashya  
(GOETAL, KETSHNA)

## УЧЕБНО-ОУЧИТЕЛЬНЫЙ

VICE CHAIRMAN